1135. PROF. M.V. RAJEEV GOWDA: SHRI HUSAIN DALWAI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of illegal immigrants deported to various countries since January, 2018;
- (b) the total number of persons convicted under The Foreigners Act, 1946 from 1st January, 2018 to 31st December, 2018; and
- (c) the total number of Rohingya Muslims deported since August, 2017, along with place of deportation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) Under section 3(2)(c) of The Foreigners Act, 1946 central Government is vested with powers to deport foreign nationals staying illegally in the Country. These powers to identify, detain and deport illegally staying foreign nationals have also been delegated to the State Governments, Union Territory Administrations and the Bureau of Immigration. As per the information received from the Bureau of Immigration, 1731 foreigners were deported to various countries during 2018.

- (b) As per the latest data available with the National Crime Records Bureau (NCRB), 1591 persons were convicted under The Foreigners Act, 1946 during 2016.
- (c) India does not discriminate between foreign migrants on the basis of their religion. However, as per information available, 22 Myanmar nationals have been deported since August, 2017 after following due process.

Advisories for security of women

†1136. SHRI PRABHAT JHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether many advisories have been issued to State Governments and Union Territories by Central Government in respect of security of women in last four and a half years which primarily includes compulsorily registering FIR, providing facility of online registration of complaints, enhancing the representation of women in police forces, sensitising police in respect of women, appointment of special women police

[†]Original notice of the question was received in Hindi.

volunteer, setting up of fund to support aggrieved women and establishing special units to check human trafficking; and

(b) whether adequate steps have been taken by State Governments and Union Territories in this direction and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANS RAJ GANGARAM AHIR): (a) Yes, Sir. These advisories are available at www.mha.gov.in. (b)jf 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest with the respective State Governments.

Specialized agency for probing human trafficking cases

1137. SHRIMATI VANDANA CHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has created an Organized Crime Investigating Agency, a body to exclusively probe human trafficking and other organized crime cases in the country as recommended to be set up by the end of 2016 by the Supreme Court in the case of Prajwala Vs Union of India and others;
- (b) if so, the details thereof and if not, whether any steps are being taken towards its creation; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANS RAJ GANGARAM AHIR): (a) to (c) As per the directions of Hon'ble Supreme Court in the Writ Petition Prajwala *vs* Union of India, a comprehensive legislation on trafficking in persons, namely, The Trafficking of Persons (Prevention, Protection and Rehabilitation) Bill, 2018, which *inter alia* provides for setting up of 'National Anti Trafficking Bureau' for prevention and investigation of the crime of human trafficking, has been prepared. The Bill has been passed by Lok Sabha on 26.07.2018.

Rape of women in police custody

†1138. SHRIMATI VANDANA CHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of rape of women in police custody where FIR was filed in the last three years, State-wise;

[†]Original notice of the question was received in Hindi.